

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Date: 23.5.2018

Petition No. 179/MP/2016

To,

MSA Partners
Advocates & Solicitors
C-66, ground Floor, Nizamuddin (East)
New Delhi-110 013 (India)

Subject: Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for adjudication of claims towards compensation arising out of 'Change In Law' and consequential reliefs as per provisions of the PPA dated 27.11.2013 between the Petitioner and Respondents.

Ref: Your letter dated 17.5.2018

Sir,

With reference to your letter dated 17.5.2018 on the above mentioned subject, I am directed to inform that your request for extension of time to file written submission has been allowed and time to file written submission has been granted till 4.6.2018. You are requested to ensure filing of the said information within the date mentioned. No further request for extension of time shall be entertained for any reason whatsoever.

-Sd/-
(B. Sreekumar)
Deputy Chief (Law)